

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SAHIL SPINTEX LIMITED****RELEVANT PARTICULARS**

1.	Name of corporate debtor	SAHIL SPINTEX LIMITED
2.	Date of incorporation of corporate debtor	17-08-2012
3.	Authority under which corporate debtor is incorporated / registered	ROC-Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17290PB2012PLC036563
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> RATIA ROAD, VILLAGE BOHA TEH. BUDHLADA, MANSA PUNJAB -151503
6.	Insolvency commencement date in respect of corporate debtor	01-11-2022
7.	Estimated date of closure of insolvency resolution process	30-04-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>MOHIT CHAWLA</b> IBBI/IPA-001/IP-P00524/2017-2018/10949
9.	Address and e-mail of the interim resolution professional, as registered with the Board	SCO: 2935-36, Level-I, Sector 22-C, Chandigarh - 160022 E-Mail: ipservices@embeegroup.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>MOHIT CHAWLA</b> SCO: 2935-36, Level-I, Sector 22-C, Chandigarh - 160022 E-mail for submission of claims: ip.sahilspintex@gmail.com
11.	Last date for submission of claims	15-11-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> NA

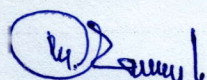
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the *Sahil Spintex Limited* on 1-11-2022.

The creditors of *Sahil Spintex Limited*, are hereby called upon to submit their claims with proof on or before 15-11-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



**MOHIT CHAWLA**

Date: 02-11-2022 IBBI/IPA-001/IP-P00524/2017-2018/10949

Place: Chandigarh Interim Resolution Professional

Appointed by the Hon'ble NCLT for Sahil Spintex Limited

